

[Dr. D. S. Raju]

serious thing or a very mild thing. Nobody can say. Only a qualified and competent doctor can make a proper diagnosis; otherwise, it can lead to serious consequences. So, after very, very careful thought and long experience the schedule of diseases has been enclosed here. Of course, this is in keeping with some of the schedules which are in force in the United Kingdom and Canada.

Then, the Supreme Court had held that the old sections 3 and 8 were unchannelled and arbitrary. That is why we made these provisions.

Mr. Deputy-Speaker: If the hon. Minister wants some more time, he can continue on Monday.

Dr. D. S. Raju: No, Sir.

श्री राधेलाल व्यास : बड़े बड़े फर्मों को जो सूची पत्र निकलते हैं क्या वह उनको भी लागू होंगे ?

Dr. D. S. Raju: They will all come. We do not want to make any discrimination between one system of medicine and another or between one drug and another.

Mr. Deputy-Speaker: He can continue on Monday.

Dr. D. S. Raju: I have finished. I have nothing more to add.

As I had made it very clear when I introduced the Bill in this House on 27th November, 1963 the provisions and the saving clause in this are only to protect the trade and the industry and to save the people from all these harmful practices. That is why I request that this Bill be passed.

Mr. Deputy-Speaker: The question is:

"That the Bill to amend the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: Now we shall take up clause-by-clause consideration of the Bill. There is an amendment by Shri Heda and Shri Narasimha Reddy. Both of them are not here. So, I will put all the clauses (including the Schedule) together to the vote of the House.

The question is:

"That clauses 1 to 11, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1 to 11, the Enacting Formula and the Title were added to the Bill.

Dr. D. S. Raju: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

14.32 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DETENTION OF AN IAC DAKOTA BY THE PAKISTAN AUTHORITIES AT DACCA

Shri Swell (Assam—Autonomous Districts): Sir, I call the attention of the Minister of Transport to the following matter of urgent public importance and I request that he may make a statement thereon:—

The reported detention of an IAC Dakota by the Pakistan authorities at the Dacca airport on the 22nd November, 1963.

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): Indian Airlines Corporation operate a number of scheduled passenger and freighter services from Calcutta to various places in Assam, North Bengal and Manipur and Tripura States.

overflying East Pakistan territory. The services are operated after filing copies of the time-tables and amendments thereto in advance, in accordance with the provisions of the bilateral Agreement between India and Pakistan relating to the operation of air services between the two countries.

2. In addition to the scheduled services already operating, Indian Airlines Corporation introduced, under intimation to the Director General of Civil Aviation, Karachi another scheduled service IC-243A between Calcutta and Agartala with Dakota aircraft on every Friday with effect from 15th November, 1963. This flight was uneventful except for an enquiry made by Dacca Control to the Pilot while in flight as to whether it was a scheduled service. On the Pilot confirming, the flight was completed without any interruption.

3. On the 22nd November, 1963, the next day of operation of this additional service, Dum Dum Control cleared the flight and allowed the aircraft to take off after informing Dacca. In spite of this prior information, the aircraft was asked to land at Dacca and was not cleared to proceed to Agartala on the pretext that the necessary authority had not been received by the Regional Controller, Dacca from the Director General of Civil Aviation, Karachi. The aircraft carried 21 passengers and an infant on board. Contrary to press reports from Calcutta, the Captain of the aircraft has reported that the passengers were treated with courtesy.

4. Immediately on receipt of the above information, our Director General of Civil Aviation sent a signal through wireless to the Director General of Civil Aviation, Karachi inviting his attention to the letters sent by the Indian Airlines Corporation as well as his office and requesting him to ask the Regional Controller, Dacca to clear the flight. In response to this signal, the Director General of

Civil Aviation, Pakistan instructed the Regional Controller, Dacca at about 8 P.M. the same day to clear the flight.

5. The action of the Pakistan authorities in making the aircraft land at Dacca and detaining it till the evening is open to great objection. On the date of this flight, the Director General of Civil Aviation, Pakistan was fully aware of the operation of this scheduled service. In addition, the particular flight of the 22nd November, 1963, was cleared by Dum Dum after informing Dacca. If Dacca had any objection, they should have raised it before the actual departure of the flight from Dum Dum. Further enquiries in the matter are in progress and on receipt of necessary information, it is proposed to take up the matter with the Government of Pakistan.

Shri Swell: The hon. Minister has now said that the action of the Pakistan authorities is open to serious objection. Will the Government claim any compensation from the Pakistan civil aviation authorities for the delay and the loss caused because this flight had to return to Calcutta and for the inconvenience and the time lost of the passengers in that flight?

Shri Mohiuddin: I do not think any question of compensation arises. Of course, it is a very unfortunate and serious incident as far as we are concerned. The Pakistan authorities had the information that a scheduled service would be flying every Friday at such and such a time. In spite of it, perhaps they did not communicate it to the Dacca Controller. But we are still making enquiries about it. However, there is no question of any compensation.

Shri Hem Barua (Gauhati): In view of the fact that bilateral air agreement exists between our country and Pakistan, may I know whether our Government are prepared to interpret this Pakistani intransigence as an act

[Shri Hem Barua]

of reprisal against our not permitting their aircraft to fly over our territory according to the terms of the Sino-Pakistan air agreement?

Shri Mohiuddin: I have already stated that on the 15th there was a flight except that an enquiry was made. On the 22nd perhaps because the Dacca office had not got the clearance or information that incident had happened. I am not sure whether this involves any reprisal as suggested by the hon. Member.

Shri P. R. Chakraverti (Dhanbau): In view of the fact that the first flight was allowed to continue without any interference and in view of the unsavoury experience had by the 21 passengers on the second flight, is the Government assured that no further trouble will arise?

Shri Mohiuddin: I hope, there will be no further trouble as far as the scheduled services are concerned, but it is not possible for me to prophesy anything that might happen in future....(Interruption). The flight will take place as usual. I have the information that the DG CA, Karachi, has sent the information to Dacca that this flight will be a scheduled flight.

14.38 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

TWENTY-EIGHTH REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:—

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1963."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1963."

The motion was adopted.

14.39 hrs.

RESOLUTION RE: PENSIONS FOR ARMED SERVICES

Mr. Deputy-Speaker: Now, the House will proceed with further discussion of the following Resolution moved by Shrimati Sharda Mukerjee on the 20th September, 1963:—

"This House is of opinion that pensions of Army Jawans, Airmen and Naval ratings are inadequate and should be revised upwards."

as also the amendment moved by Shri S. M. Banerjee. Out of the time allotted, 1 hour and 2 minutes remain. Shri Sheo Narain was on his legs; he might continue his speech.

श्री शिव नारायण (बांसी)

उपाध्यक्ष महोदय, यह बड़ा पवित्र प्रस्ताव है और इस का समर्थन करना प्रत्येक भारतवासी और देश भक्त का परम कर्तव्य है। मैं डिफेंस मिनिस्टर का ध्यान कुछ प्वांस्ट्स की तरफ़ दिलाना चाहता हूँ।

एक सिपाही १७ रुपये महीने पर भर्ती होता है और अगर वह नौ साल तक सर्विस करता है तो उसको मैकिंगम तन्हाह ३० रुपये महीने होती है। अगर वह मर जाता है, तो उस के परिवार को ३ X ६, अर्थात् कुल २७० रुपये ग्रेट्टम रिलीफ़ के रूप में मिलते हैं। एक सिपाही अपनी कीमती लाइफ़ अपनी कौम और मुल्क की सेवा में अर्पण करता है, लेकिन उसको कोई महत्व नहीं दिया जाता है। अगर किसी सिपाही को